

ITEM NO.9

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).16021/2018
(Arising out of impugned final judgment and order dated 10-04-2018
in WC No.10191/2009 passed by the High Court of Judicature at
Allahabad)

U.P.POWER CORPORATION LIMITED & ORS.

Petitioner(s)

VERSUS

SHIV RANSHU CHHUNEJA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86881/2018-EXEMPTION FROM FILING
O.T.)

Date : 27-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr.Pradeep Misra, AOR
Ms.Indu Misra, Adv.

For Respondent(s)

Mr.Himanshu Bhushan, AOR
Ms.Samridhi Arora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted to consider the question of quantum of
compensation. There will be stay of 50 per cent of the
compensation awarded. The remaining amount, if not paid,
be paid within a period of two weeks from today by way of
a demand draft to learned advocate on record to the
respondents in terms of the impugned judgment.

Tag with Civil Appeal No.10258 of 2017.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master